

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

Customs Appeal No.268 of 2011-DB

*(Arising out of Order-in-Original No.14/2010 dated
10.11.2010 passed by the Commissioner of Customs,
Cochin.)*

M/s. IDEAL TEXTILES

No.30/2, 1st Floor
S.R. Complex
Mangamma Palya Road
Bangalore - 560 068.

Appellant(s)

Versus

The Commissioner of Customs

Customs House
COCHIN.

Respondent(s)

Appearance:

None

For the Appellant

Mr. K. A. Jathin,
Dy. Com. (AR)

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No.20581/2023

Date of Hearing: 19/06/2023

Date of Decision: 19/06/2023

Per : Dr. D.M. MISRA

None present for the appellant. Notice sent to the appellant returned by the postal authority undelivered with a remark "left without instructions". It seems that appellants are

not serious to prosecute the appeal. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

rv...